

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 5**  
**New IA-90/ND/2022**  
**IB-142/ND/2021**

**IN THE MATTER OF:**

Intec Capital Ltd.	...	Applicant
Vs.		
Excel Computerised Embroidery Pvt. Ltd.	...	Respondent

**Order under Section 7 of IBC**

**Order delivered on 11.01.2022**

**Coram:**

**DR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Aabhas Singh, Mr. Dhruv Parwal, Ms. Nidhi Saini, Advs.
For the IRP	: Mr. Ishwar Mohapatra, Mr. Vinod Chaurasia, Advs, Mr. Piyush Moona, CA

**ORDER**

**IA-90/ND/2022:**

We have heard the submissions made by the Counsel appearing in the matter and perused the contents of the application. This application filed under Section 12A of IBC Code 2016, is allowed. The Company Petition IB-142/ND/2021 titled as Intec Capital Limited versus Excel Computerised Embroidery Private Limited.

Hence, IB-142/ND/2021 stands **dismissed as withdrawn**.

Mr. Piyush Moona, IRP is discharged from the duties and responsibilities in the matter and the Corporate Debtor is relieved from the clutches of the CIRP process.

IA is **disposed of**.

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**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

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**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**